

ing heartfelt condolences to the bereaved families.

ELECTION TO COMMITTEES

(I) Joint Committee on Offices of profit

[English]

SHRI CHIRANJI LAL SHARMA (Karnal): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of single transferable vote, to the joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri Som Pal from Rajya Sabha and to communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri Som Pal from Rajya Sabha and to communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted

(II) Central Advisory Board of Archaeology

THE DEPUTY MINISTER IN THE

MINISTRY OF HUMAN RESOURCES DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARISELJA): On behalf of Shri Arjun Singh, I beg to move:

"That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 32/33 /88-M, dated 17 March, 1992, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

MR. SPEAKER: The question is:

"That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 32 /33/88-M, dated 17 March, 1992, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said resolution."

The motion was adopted.

12.37 hrs

CONSTITUTION (SEVENTY-SEVENTH AMENDMENT) BILL*

(Amendment of Article 323 B)

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg

to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRIMATI SHEILA KAUL: I introduce the Bill.

12.38 hrs.

INLAND WATERWAYS AUTHORITY OF INDIA (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to move for leave to introduce a

Bill to amend the Inland Waterways Authority of India Act, 1985.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Inland Waterways Authority of India Act, 1985."

The motion was adopted

SHRI JAGDISH TYTLER: I introduce the Bill.

12.39 hrs

BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AMENDMENT BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): On behalf of Dr. Manmohan Singh, I beg to move for leave to introduce a Bill further to amend the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980."

The motion was adopted

SHRIDALBIR SINGH: I introduce** the Bill.

12.40 hrs.

CAPITAL ISSUES (CONTROL) REPEAL BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-

*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 14.7.1992.

**Introduced with the recommendation of the President.